

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 4
IA No.570/2022
And
CP (IB) No. 68/Chd/HP/2021
Under Section 7 IBC, 2016
R 11 NCLT 2016**

In the matter of:-

Mr. Om Prakash Shekhawat & Ors. ...Petitioner-Financial Creditor

Vs.

Blue Coast Infrastructure Development Pvt Ltd.
...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Balwinder Singh Kalsi, Advocate for petitioner-financial creditor.
Mr. Abhishek Chhabra, Advocate for respondent-corporate debtor and
applicant in IA No. 570/2022.

IA No.570/2022 & CP (IB) No. 68/Chd/HP/2020

It is stated by learned counsel for the petitioner-financial creditor that he has not received copy of the IA No.569/2022. Let the same be supplied to the opposite counsel during the course of day. Learned counsel for the petitioner-financial creditor does not want to file the reply to this application. Therefore, learned counsel for the respondent-corporate debtor is directed to file the copy of the schedule of the payment and proof thereof within two weeks. List on 31.01.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

December 6, 2022
VN